

अण्डमान तथा  
Andaman And



निकोबार राजपत्र  
Nicobar Gazette

असाधारण

EXTRAORDINARY

प्राधिकार से प्रकाशित

Published by Authority

सं. 114, पोर्ट ब्लेयर, मंगलवार, 5 अगस्त, 2008  
No. 114, Port Blair, Tuesday, August 5, 2008

अण्डमान तथा निकोबार प्रशासन  
ANDAMAN AND NICOBAR ADMINISTRATION  
(पर्यावरण एवं वन विभाग)  
DEPARTMENT OF ENVIRONMENT & FORESTS

**NOTIFICATION**

Port Blair, dated the 5<sup>th</sup> August, 2008

**THE ANDAMAN AND NICOBAR ISLANDS WILDLIFE (PROTECTION) RULES, 2008**

No.107/2008/ F. No. 8(4-1)/2/258.—In exercise of the powers conferred by Section 64 of the Wildlife (Protection) Act, 1972 ( Central Act 53 of 1972), as amended upto 2006, read with sub-section (29) of Section 2 thereof, the Lt. Governor, Andaman and Nicobar Islands hereby makes the following rules, namely:-

**CHAPTER-I**

**PRELIMINARY**

**1. Short title, extent and commencement:-**

- (i) These rules may be called the Andaman and Nicobar Islands Wildlife (Protection) Rules, 2008.
- (ii) They shall extend to the whole of the Union Territory of Andaman and Nicobar Islands.
- (iii) They shall come into force from such date as these may be issued by notification in official Gazette.

**2. Definitions**

In these rules, unless the context otherwise requires:-

- (i) "Act" means the Wildlife (Protection) Act, 1972 (Central Act 53 of 1972) amended till 2006;
- (ii) "Assistant Conservator of Forests" means a Assistant Conservator of Forests of Department of Environment and Forests, Andaman and Nicobar Islands;
- (iii) "Board" means the State Board for Wildlife constituted under sub-section (1) of Section 6 of Wildlife (Protection) Act, 1972;
- (iv) "Chairman" means the Chairman of State Board for Wildlife constituted under sub-section (1) of Section 6 of the Act;

- (v) "Chief Wildlife Warden" means Chief Wildlife Warden of Andaman and Nicobar Islands;
- (vi) "Deputy Conservator of Forests" means a Deputy Conservator of Forests of Department of Environment and Forests, Andaman and Nicobar Islands;
- (vii) "Divisional Forest Officer" means a Divisional Forest Officer of Department of Environment and Forests, Andaman and Nicobar Islands;
- (viii) "Forest Officer" means a Forest Officer of Department of Environment and Forests, Andaman and Nicobar Islands;
- (ix) "Form" means a Form appended to these rules;
- (x) "Licence" means a Licence granted under Chapter V of the Act;
- (xi) "Licensee" means holder of a Licence;
- (xii) "Lt. Governor" means Lt. Governor of the Andaman and Nicobar Islands;
- (xiii) "Range Officer" means a Range Officer of Department of Environment and Forests, Andaman and Nicobar Islands;
- (xiv) "Schedule" means a Schedule of the Act;
- (xv) "Section" means Section given in the Wildlife (Protection) Act, 1972 (Central Act 53 of 1972) amended till 2006;
- (xvi) All other words and expressions used in these rules shall have the meaning as defined in the Act.

## **CHAPTER-II**

### **AUTHORITIES TO BE APPOINTED OR CONSTITUTED UNDER THIS ACT**

#### **A. Honorary Wildlife Warden**

On recommendation of the Chief Wildlife Warden / members of State Board for Wildlife, the Lt. Governor, Andaman & Nicobar Islands shall appoint Honorary Wildlife Warden under Section 4(1) (bb).

#### **3. Terms of Honorary Wildlife Warden**

The term of office of an Honorary Wildlife Warden shall be for **two years** from the date of his appointment.

- 4. (i) An Honorary Wildlife Warden appointed under sub-section 1(bb) of Section 4 of the Act may resign from his office by giving in writing to the Chief Wildlife Warden.
- (ii) The office of an Honorary Wildlife Warden shall fall vacant from the date on which his resignation is accepted or on the expiry of thirty days from the date of receipt of intimation of resignation, whichever is earlier.
- (iii) The Lt. Governor may, at his discretion, terminate the appointment of an Honorary Wildlife Warden at any time, without assigning any reasons.

#### **5. Duties and responsibilities of Honorary Wildlife Warden**

The main duty and responsibility of an Honorary Wildlife Warden is to assist the officials responsible for wildlife conservation work, especially with regard to following matters:

- (i) Control of poaching and clandestine trade in wild animals and products/ articles thereof.

- (ii) Detection and prosecution of offences under the Wildlife (Protection) Act, 1972 and the Rules made thereunder.
- (iii) Preventing damage to the habitat of Wildlife.
- (iv) Identification and selection of areas suitable to be declared as Sanctuaries, National Parks, Conservation Reserves, Community Reserves, etc. as well as measures for their proper protection.
- (v) Measures for dealing with the problem of damage by wild animals to life and property.
- (vi) Carrying the message of conservation to the people and enlisting public support for nature and wildlife conservation. The effort should be specially directed towards the communities living in or near the declared wildlife reserves.
- (vii) Any other matter related with protection of wildlife that may be entrusted by the Board or the Chief Wildlife Warden from time to time.

#### 6. Powers Delegated To Honorary Wildlife Warden

- (i) Honorary Wildlife Warden appointed under Section 4(1) (bb) under the Wildlife (Protection) Act, 1972 shall be subordinate to the Chief Wildlife Warden and under Section 59 of the Act is deemed to be a Public Servant within the meaning of Section 21 of the Indian Penal Code.
- (ii) Power to inspect record of the Licensee under Section 47 (b) of the Act.

### B. ANDAMAN & NICOBAR BOARD FOR WILDLIFE

#### 7. Term of Office

- (i) The term of office of the member of the Board as referred under Section 6 (2) of the Act shall be two years from the date of his appointment.
8. (i) A member of the Board referred to clauses (d) and (e) of Section 6 (1) of the Act, may resign by giving in writing to the Chairman of the Board.
- (ii) The vacancy arising out of resignation of a member of the Board shall be effective from the date on which his resignation is accepted or on the expiry of thirty days from the date of receipt of intimation of resignation, whichever is earlier.
- (iii) The power to accept the resignation of a member of the Board shall rest with the Chairman.

#### 9. Filling of Casual Vacancy

- (i) When a member of the Board resigns or dies or is removed from office or becomes incapable of acting, the Lt. Governor may, by notification in official Gazette, appoint another person to fill the vacancy.
- (ii) A person appointed to fill the casual vacancy under sub-rule (i) shall hold office only for so long as the member whose place he fills would have been entitled to hold office, if the vacancy had not occurred.

#### 10. Removal from the Board

The Lt. Governor may remove any member from his office.

- a. If he is of unsound mind and stand so declared by a competent medical Board or
- b. If he is insolvent or
- c. If he is convicted in a criminal offence involving moral turpitude, or
- d. If, without the permission of the Chairman, he fails to attend more than three successive meetings of the Board.

**11. Allowances**

The non-official member of the Board shall get travelling and daily allowances as admissible to Class—A officers of the Union Territory of Andaman & Nicobar Islands. They are also entitled to travel by air in economy class.

**12. Member Secretary shall be Controlling Authority**

The Member Secretary of the Board shall be the Controlling Authority in respect of payment of allowances under this chapter.

**CHAPTER-III****HUNTING OF WILDLIFE****13. Hunting of Wild animals to be permitted in certain cases**

After hunting, the corpse/animal(s) shall be immediately handed over to concerned Range Officer with details prescribed in **Form No.1.**

**14. Grant of Permit for special purposes**

- (i) An application for hunting of a wild animal for the purpose specified in Section 12 of the Act shall be made in **Form No. 2.**
- (ii) On receipt of an application under Rule 14 (i), the Chief Wildlife Warden may after such inquiry as he may deem fit, grant or reject the application.
- (iii) Where the Chief Wildlife Warden decides to grant the permit applied for, he shall require the applicant to submit within such time as he may specify, the necessary treasury receipt or Bank Challan showing the payment of fee as specified in Rule 15.

**15. Fee**

- (i) A person who is granted permit under Rule 14 shall, when required by the issuing officer, pay the fee as specified below:
  - (a) Schedule-I Animal
    - (i) Mammals, Big reptile, Fishes, Birds      Rs.10,000/-
    - (ii) Others      Rs. 5,000/-
  - (b) Schedule-II (Part-II)      Rs. 2,000/-
  - (c) Wild animal not included in (a) & (b) above      Rs. 1,000/-
- (ii) Fees shall not be applicable for scientific research by recognized institutes not involving killing or damage /injury to the wild animal(s) or collection of specimens for further research.

**CHAPTER-IV****PROTECTED AREAS —SANCTUARIES AND NATIONAL PARKS****16. Claim to be made upon proclamation by Collector**

Where the Collector publishes a proclamation under Section 21 under the Wildlife (Protection) Act, 1972, any person claiming any right mentioned in the Section 19 of the Act, may prefer before such Collector, within two months from the date of such proclamation, a written claim in **Form No. 3.**

**17. Grant of permit to enter in Sanctuary / National Park**

- (i) Any person who intends to enter or reside in a Sanctuary for all or any of the purposes mentioned in Section 28 and Section 35 (8) of the Act, shall submit an application in **Form No. 4(A)** to the Chief Wildlife Warden/ authorized officer. The application may be submitted to the concerned Deputy Conservator of Forests /Divisional Forest Officer/ Assistant Conservator of Forests/ Range Officer, in the areas of their respective jurisdiction.
- (ii) On receipt of an application for a permit under Rule 17(i), the Chief Wildlife Warden/ authorized officer may, after such inquiry as he may deem fit, grant or reject the application.
- (iii) Every person desiring to enter any Sanctuary or National Park as may be determined by the Chief Wildlife Warden or the Authorized Officer in this behalf, for the purpose of tourism or transaction of any lawful business, shall obtain a permit which shall be issued at the office or at the gate of the Sanctuary or National Park.
- (iv) A permit referred to in sub-rule (iii) shall be in Form 4(B) and be issued by an officer authorized by the Wildlife Warden on payment of a fee specified in Rule 18.

**18. The fee in respect of the permit granted under Rule 17(ii) for tourism purpose under Section 28(1)(d) & (e) of the Act shall be as follows:**

- (i) Entry fee in Mahatma Gandhi Marine National Park and other Island Sanctuary for the purpose of Section 28 (1) (d) of the Act. *(In case of visitors not being students)*
- |  |                              |
|--|------------------------------|
| (a) Adults (Indians)                           | Rs. 50/- per person per day  |
| (b) Children (Age group of 12 years and below) | Rs. 25/- per person per day  |
| (c) Foreigners                                 | Rs. 500/- per person per day |
| (d) Foreign Yacht                              | Rs. 1,000/- per boat per day |
- (ii) For other Sanctuary and National Park:
- |                                     |                              |
|-------------------------------------|------------------------------|
| (a) Adults (Indians)                | Rs. 25/- per person per day  |
| (b) Children (Age group 5-12 years) | Rs. 10/- per person per day  |
| (c) Foreigners                      | Rs. 250/- per person per day |
- (iii) In case of students:-
- |                 |  |
|-----------------|--|
| (a) Indians—    | Rs.5/- (Rupees five only per head per day) |
| (b) Foreigners— | Rs.10/- (Rupees ten only per head per day) |
- (iv) A child below five years shall be exempted from payment of the fee.
- (v) In respect of a vehicle which is:—
- |  |  |
|--|--|
| (a) A light motor vehicle such as a car or jeep or a motor cycle including motor scooter and cycle with attachment for propelling the same by mechanical power — | Rs.20/- (Rupees twenty only) per day.  |
| (b) A heavy motor vehicle such as a bus or truck —   | Rs.50/- (Rupees fifty only) per day    |
| (c) A cycle and other vehicle manually operated —  | Rs.5/- (Rupees five only) per vehicle. |

(d) A boat permitted for plying for tourism purpose shall pay the following rate:

- i. A boat carrying less than 10 persons — Rs.10, 000/-(Rupees ten thousand only) per annum.
  - ii. A boat carrying between 11-50 persons — Rs.50,000/- (Rupees fifty thousand only) per annum.
  - iii. A boat carrying between 51 and above — Rs.100, 000/-(Rupees one lakh only) per annum.
- (vi) The fees in respect of Rule 18 (v) (b) & (d) is inclusive of the entrance fee of one driver/ rider of the vehicle and crew (not exceeding 5 persons) in case of boats.
- (vii) A permit referred to in Rule 17 (ii) shall be valid for the period specified therein.

**19. (A) Entry in a Sanctuary or a National Park for the purpose of Section 28(1) (a) (b) and (c) of the Act,**

- (i) Every person desiring to enter a Sanctuary or National Park for the purpose of Investigation or study of the wildlife and purposes ancillary or incidental thereto or for professional photography or scientific research shall obtain a permit from the Chief Wildlife Warden of Andaman & Nicobar Islands.
- (ii) The fee payable by a person or a party not exceeding five persons for conducting scientific research in a Sanctuary or National Park shall be Rs.30/-
- (iii) The fee for operating a camera shall be as follows, namely:-
  - (a) For professional photographers using still camera Rs.200/- per day and for feature film shooting Rs.3,000/- per day.
  - (b) For professionals using any type of cine camera for the purpose of making TV or documentary films on Wildlife — Lumpsum of Rs.3,000/- per camera.
  - (c) Tourist using still camera Rs.10/- per camera and per video camera Rs.25/-
- (iv) The fee specified in sub-rule (iii) shall be paid in advance.
- (v) For feature film shooting, any TV or documentary films shooting, the applicant in addition to the above fee, shall make a deposit of Rs.2,000/- when required by the Chief Wildlife Warden of Andaman & Nicobar Islands. The deposit shall be refunded with due regard to the fulfillment of the terms and conditions laid down in this behalf.
- (vi) Professionals using cine camera for making TV documentary films as required in the sub-rule (iii) (a) & (b) above shall execute an agreement (Appendix-I) with the State Government.
- (vii) A fee of Rs.500/- per person per day in respect of Indian Citizen and Rs.2,000/- per person per day in respect of foreigners shall be charged for scuba diving.

**19. (B) General conditions governing the issue of permits:-**

- (i) The permit referred to in rule 19(A) shall be in Form 4(C).
- (ii) The permit shall not entitle any person to free accommodation in any Government building situated within the limits of the Sanctuary or National Park.
- (iii) Any officer or servant of the Forest Department on duty or an officer appointed under sub-section (i) of Section 4 of the Wildlife (P) Act,1972 may require any person to stop within the limits of the Sanctuary or National Park, as the case

may be or at the entrance gate, for the purpose of checking and may demand for inspection, the permit granted under this chapter. Every person so required to stop, shall stop when called upon to do so and shall produce the permit for inspection.

- (iv) No person shall be allowed to enter a Sanctuary or a National Park with any weapon or ammunition, except with the previous permission in writing, of the Chief Wildlife Warden or any other officer authorized in this behalf.
- (v) No person shall be allowed to hunt/trap any wild animal/bird in the Sanctuary or National Park remove therefrom any wild animal/ bird, whether alive or dead or any trophy or meat derived from such animal/ bird without a valid special purpose permit.
- (vi) No person shall be allowed to set fire to the sanctuary, or kindle any fire or leave any fire burning in the sanctuary.
- (vii) No person shall be allowed to use in the sanctuary chemicals, explosives or any other substance which may cause injury to, or endanger, any wildlife in the sanctuary.

**19. (C) Cancellation of permit:-** Where a holder of a permit referred to in rule 17, 18 & 19 commits a breach of any of the provisions of the Act or the rules thereunder or of any of the conditions specified in a permit, the Chief Wildlife Warden or the officer-in-charge of a Sanctuary or National Park may, after recording his reasons in writing, cancel the permit.

**19. (D) Power to exempt:-** Where the Lt. Governor considers it necessary to expedient so to do in the public interest, it may, by order, exempt any person or class of persons from the payment of the fee payable under rule 17, 18 & 19.

**20. Registration of certain persons in possession of arms**

- (i) Within three months from the declaration of an area as a Sanctuary or National Park, every person residing in or within ten kilometre of such Sanctuary or National Parks and holding a Licence granted under the Arms Act, 1959 or exempted from the provisions of that Act and possessing arms, shall apply in **Form No-5(A)** to the Officer- in- charge of the Sanctuary or National Park for the registration of his name in the register maintained under this rule.
- (ii) The application under sub- rule (i) shall be accompanied by a fee of Rs.10/- in cash for such registration.
- (iii) (a) On receipt of an application under sub-rule (i) the Officer-in-charge of the Sanctuary or National Park shall, after making such inquiry as he may deem fit, register the name and other particulars of the applicant in **Form No-5(B)**.  
 (b) A separate page in the register shall be allotted to every person whose name is so registered (hereinafter referred to 'the licensee')
- (iv) Where a licensee commits any offence under the Act or the rules made thereunder, the Officer-in-charge of the Sanctuary or National Park shall make an entry to that effect in the register and where such officer is satisfied that the licensee has committed the said offence, on occasions more than one, he may take such steps as he considers necessary, to move the authority concerned, for cancelling the licence, held by the licensee under Arms Act, 1959.
- (v) Where the licensee transfers his arms to another person by way of sale, gift or otherwise, he shall intimate the Officer-in-charge of the Sanctuary or National park, within a period of fifteen days of such transfer.

- (vi) Where the licensee changes his residence to another place within ten kilometres of such Sanctuary or National Park, or changes his residence to a place beyond such distance, he shall intimate his new address to the Officer-in-charge of the Sanctuary or National Park, within fifteen days from the date of shifting to the new residence.
- (vii) Where the licensee dies, his successor or legal representative shall, as soon as possible, after such death, intimate the fact to the Officer-in-charge of the Sanctuary or National Park.

#### CHAPTER-V

#### **Trade or Commerce in Wild Animals, Animal Articles and Trophies**

##### **21. Declaration:**

An application of inheritance of items mentioned under sub-section (2)(2B) of Section 40 of the Act, shall be made within ninety days of such inheritance in **Form No-6** to Chief Wildlife Warden.

##### **22. Inquiry and preparation of inventories**

- (i) The Chief Wildlife Warden or the authorized officer, not below the rank of Assistant Conservator of Forest under Section 41 of the Act, on receipt of a declaration in **Form No. 6** under Rule 21 or in **Form No. 7** under Section 40(1) shall give notice to the person making the declaration as to the date and time on which he shall enter upon the premises of such person and such notice shall be served on the person making the declaration or sent to him by registered post.
- (ii) The Chief Wildlife Warden or the authorized Officer may, after making such inquiry as he may deem fit, inspect the premises and animal articles, trophies, uncured trophies and captive animals specified in Schedule I or Part II of Schedule II.
- (iii) The Chief Wildlife Warden or the authorized Officer shall make an inventory in **Form No. 8** of such animals or objects found upon the premises.
- (iv) The Chief Wildlife Warden or the authorized officer shall affix upon the objects referred to in Rule 22 (iii), identification marks as far as possible in indelible ink.

##### **23. Certificate of Ownership:**

Under Section 42 of the Act, Chief Wild Life Warden may, for the purpose of Section 40 of the Act, issue a Certificate of Ownership in **Form No.9 (A)** to a person who, in his opinion, is in lawful possession of any animal, animal article, trophy or uncured trophy. In case of elephants, **Form No.9 (B)** will be used for Certificate of Ownership.

##### **Dealing in trophy and animal articles without licence prohibited.**

##### **24. Every person desiring to commence or carry on the business as—**

- (i) a manufacturer of or dealer in any animal article; or
- (ii) a taxidermist; or
- (iii) a dealer in trophy or uncured trophy; or
- (iv) a dealer in captive animals; or
- (v) a dealer in meat,

shall make an application in Form No. 10 to the Chief Wildlife Warden or the authorized officer for the grant of a licence.

**Grant of Licence**

25. A licence to commence or carry on the business as —

- (i) a manufacturer of or dealer in an animal article or a dealer in trophy or uncured trophy shall be granted in Form No. 11;
- (ii) a taxidermist shall be granted in Form No. 12;
- (iii) a dealer in captive animals shall be granted in Form No. 13;
- (iv) a dealer in meat shall be granted in Form No. 14.

**Renewal of Licence**

26. (1) A Licensee may apply in Form No. 15 for renewal of the licence within thirty days before the date of expiry of the licence.

- (2) The Chief Wildlife Warden or the authorized officer may, subject to provisions of sub-section (7) of section 44 of the Act, renew the licence in Form No. 11, Form No. 12, Form No. 13, Form No. 14, as may be appropriate and specify therein the period upto which the licence is renewed.

**Fee:**

27. Every application for the grant of licence or renewal thereof shall be accompanied by a treasury receipt or Bank challan showing that the fee according to the following scale had been paid, namely:-

to commence or carry on the business as—

- (i) a manufacturer of or dealer in any animal article shall be 20 rupees per year;
- (ii) a taxidermist shall be 100 rupees per year;
- (iii) a dealer in trophy or uncured trophy shall be 50 rupees per year;
- (iv) a dealer in captive animals shall be 100 rupees per year;
- (v) a dealer in meat shall be 50 rupees per year.

**Conditions governing the grant of licence**

28. Every licence granted under this Chapter shall specify the terms subject to which a business or profession shall be carried on and shall also be subject to the provisions of the Act and the rules made thereunder.

**Issue of Bill or Cash Memo**

29. (1) Every Licensee, other than a taxidermist shall at the time of sale, issue a bill or cash memo to the purchaser and such bill or cash memo shall contain the following particulars:—

- (a) Name of the Licensee.
- (b) Name, address and place of business of the Licensee.
- (c) Licence number.
- (d) Description of article sold.
- (e) Sale price therefor
- (f) Date of sale.
- (g) Signature of Licensee.

- (2) Every taxidermist shall at the time of returning the trophy or uncured trophy issue a voucher to the owner thereof and such voucher shall contain the following particulars, namely:-
- (a) Date of issue of voucher.
  - (b) Name, address and place of business of the Licensee.
  - (c) Licence number.
  - (d) Description including name of species.
  - (e) Price realized.
  - (f) Name and address of the person to whom the voucher is issued.
  - (g) Signature of the Licensee.

30. (1) Every bill, cash memo or voucher as the case may be, referred to in rule 29, shall be in triplicate and serially numbered.

- (2) The duplicate and triplicate copy of every bill, cash Memo or voucher shall be retained by the Licensee and the original copy—
- (a) in the case of a bill or cash memo, shall be given to the purchaser; and
  - (b) in the case of a voucher, shall be given to the owner of the trophy.
- (3) Every book containing blank vouchers shall be presented to the Chief Wildlife Warden or the authorized officer for affixing his initials or stamp on such book before it is brought into use.
- (4) The duplicate copy of every bill, cash memo or voucher shall be sent alongwith the monthly return referred to in Rule 32.

#### **Maintenance of Registers**

31. (1) A licenced dealer in captive animal articles, trophies, or uncured trophies or meat derived therefrom shall maintain a register in **Form No.16**.
- (2) A Licensee who is a taxidermist or a manufacturer of animal articles shall maintain a register in Form No. 17.
- (3) The Licensee shall ensure that the register required to be maintained by him under this rule has been brought up to date before closing the business for the day.

#### **Submission of Returns**

32. (1) Every Licensee shall submit a monthly return to--
- (a) the Chief Wildlife Warden or the authorized officer; and
  - (b) the Director of Wildlife Preservation or the officer authorized by him in this behalf as a true copy of the entries made by him in the relevant register, referred under Rule 31, during the course of a month, duly certified and signed by the Licensee as true copy of such return.
- (2) The return under Sub-rule (1) above shall be submitted by the tenth of the month following the month to which the return relates.

33. In exercise of the power conferred under Section 45 of the Act, the Chief Wildlife Warden or Deputy Conservator of Forests or Divisional Forest Officer in areas of their respective jurisdiction may suspend or cancel any licence granted or renewed under Section 44 of the Act. The reasons for cancellation shall be recorded in writing.

**34. Regulation of Transfer of animal, etc.**

Application for transfer of animal, animal articles, trophy or uncured trophy shall be submitted in **Form No. 18**. The permission shall be issued in **Form No.19**.

**CHAPTER -VI****Prevention and Detection of Offences****35(A) Disposal of Meat or Uncured trophy seized under Section 50**

The Chief Wildlife Warden of Andaman & Nicobar Islands or the officer authorized by the Chief Wildlife Warden may arrange for the sale in public auction of meat or uncured trophy seized under the provisions of Section 50(6) and the proceed thereof shall be credited to the Government as miscellaneous Revenue in a Government Treasury or Bank.

**35 (B). Crediting of fee, deposits and royalty**

- (i) The fees payable under any of the provisions of these rules, shall be credited to the heads of the account as indicated in Rule 35 in a Government treasury or Bank.
- (ii) Deposit of royalty payable under any of the provisions of these rules shall be credited to the Head of Account as indicated in Rule 35 in a Government Treasury or Bank.

**36.** All forest officers not below the rank of Assistant Conservator of Forests of Department of Environment and Forests shall have the following powers for the purpose of making investigation into any offence against any provision of the Act, in areas of their respective jurisdiction.

- (a) to issue a search warrant;
- (b) to enforce the attendance;
- (c) to compel the discovery and production of documents and material objects; and
- (d) to receive and record evidence.

**Chapter-VII****Miscellaneous****37. Reward to a person for assistance in detection of offence**

- (i) In exercise of the power conferred under Section 60 (B) of the Act, the Lt Governor of Andaman & Nicobar Islands empowers the Chief Wildlife Warden to order payments of reward not exceeding rupees ten thousand to be paid to a person who renders assistance in the detection of the offence or the apprehension of the offender.
- (ii) The maximum amount of reward for various categories of animals shall be as follows:—

A. Schedule-I Animal (a) Mammals, Big reptile, Fishes, Birds	Rs 5,000/-
(b) Others	Rs 2,000/-
B. Schedule-II (Part-II)	Rs 1,000/-
C. Wild animal other than vermin and not included in (A) and (B) above	Rs. 500/-

- (iii) Provision of funds for the purpose will be kept in the plan.

- (iv) A committee consisting of DCF/DFO concerned and other members as nominated by the Chief Wildlife Warden will consider the proposal for reward and recommend to the Chief Wildlife Warden for final decision.

**Chapter -VIII**

**38. Repeal and Savings:**

1. The Wildlife (Protection) (Andaman and Nicobar Islands) Rules, 1973 is hereby repealed.
2. The repeal of the said Rule shall not affect-
  - (a) the previous operations of the said Rule so repealed or any thing duly done or suffered thereunder; or
  - (b) any right, privilege, obligation or liability acquired, accrued or incurred under the said Rules; or
  - (c) any investigation, legal procedure or remedy in respect of which such right, privilege, obligation, liability, forfeiture or punishment as aforesaid on any such investigation, legal proceeding or remedy may be instituted continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Rule had not been repealed.

**FORM No. 1**

(See Rule No. 13)

**(Form of record of Wild animals under section 11 of the Act)**

1. Species:- \_\_\_\_\_
2. Number of animals hunted :- \_\_\_\_\_
3. Place and date of hunting:- \_\_\_\_\_
4. Adult or juvenile:- \_\_\_\_\_
5. Sex:- \_\_\_\_\_
6. Size of horns or tusks or other dimensions:- \_\_\_\_\_
7. Details of animals lost after wounding:- \_\_\_\_\_

I hereby declare that the information given as above is correct.

Signature of Range Officer

Signature of the person to whom permit is given under Section 11 of the Act.

Date:

Date:

Place:

Place:

1. Hunting has same meaning as indicated in Section 2(16) of the Act.
2. Strike out whichever is not applicable.

**FORM No. 2**

(See Rule No.-14)

**(Application form for hunting of Wild animal as specified in Section 12 of the Act)**

To

The Chief Wildlife Warden,  
Union Territory of Andaman and Nicobar Islands,  
Vansadan, Haddo.  
Port Blair- 744102.

Sir,

I, \_\_\_\_\_, resident of \_\_\_\_\_ in the district of \_\_\_\_\_  
, State \_\_\_\_\_ hereby, apply for hunting / collection of Wild Animal as per details given below  
for the purpose of \_\_\_\_\_.

1. Particular of the applicant: \_\_\_\_\_
2. Name of the Institutions to whom applicant belongs: \_\_\_\_\_
3. Post held by the applicant: \_\_\_\_\_
4. Details of the purpose : \_\_\_\_\_
5. Whether the Head of Institution has permitted for the purpose mentioned above, (if so  
enclose permission letter issued by Head for the purpose): \_\_\_\_\_
6. Schedule of the animal: \_\_\_\_\_
7. Name of the species:- \_\_\_\_\_
8. Number of specimens:- \_\_\_\_\_
9. Proposed method of hunting/ collection:- \_\_\_\_\_
10. Whether Adult or juvenile:- \_\_\_\_\_
11. Sex:- \_\_\_\_\_
12. Proposed place & mode of transportation:- \_\_\_\_\_

Signature of the applicant:-

Place:-

Date:-

**Acknowledgement Slip**

Receipt of the application filed by Shri/ Smt / ..... presently residing  
at ..... (Full Address and Telephone Number) ..... in the Office of  
the ..... is hereby acknowledged.



Signature of the recipient

Name:

Date:

Place:

- Hunting has the same meaning as defined in sub-section 16 of section-2 of the Act.
- Strike out whichever is not applicable.

**FORM No. 3**

(See Rule No.16)

**CLAIM FORM**

To  
The Collector of ----- District.

Sir,  
I, ----- son of ----- resident of -----  
- hereby declare that I have the right specified in the Table below in or over the land comprised within the limits of the sanctuary----- referred to in proclamation No. -----  
-----.

**TABLE**

Nature of right claimed in the Sanctuary	Extent of such rights in the Sanctuary	If the rights are shared as co-proprietor etc. details thereof	Period from which rights are enjoyed	Amount and particulars of compensation claimed
1	2	3	4	5

- I hereby declare that the property is free from all encumbrances/ or that the property is under encumbrances (Specify details).
- I enclose documents proving the nature and extent of my rights and the date from which such rights are being enjoyed.
- The rents or profits received on account of such rights for three years immediately preceding the date of application are set forth below.

**TABLE**

Year	Amount
200--	
200--	
200--	
200--	

- In the case of easement rights, the annual value is ----- rupees.

Signature of the applicant:-

Date: -

Place:-

**Acknowledgement Slip**

Receipt of the application filed by Shri/ Smt /.....presently residing at  
..... (Full Address and Telephone Number) ..... in the Office of  
the..... is hereby acknowledged.



Signature of the recipient  
Name:  
Date:  
Place:

➤ Strike out whichever is not applicable.

**FORM No. 4 (A)**

(See Rule No.17(i))

**(Application form for Grant of Permit under section 28 /35(8) of the Act).**

To

.....  
 .....  
 .....

Sir,

I, ..... son of ..... resident of .....  
 District..... State..... apply for following purpose.

1. Investigation or Study of wildlife and purposes ancillary or incidental thereto.
2. Photography.
3. Scientific research.
4. Tourism.
5. Transaction of lawful business with person(s) residing in the sanctuary.

Signature of applicant:

Date:

Place:

**ACKNOWLEDGEMENT SLIP**

Receipt of the application filed by Shri/ Smt / ..... presently residing  
 at ..... (Full Address and Telephone Number) ..... in the Office of  
 the ..... is hereby acknowledged.



Signature of the recipient

Name:

Date:

Place:

➤ Strike out whichever is not applicable.

**FORM No.4(B)**

[Rule 17(iii)]

**SANCTUARY/NATIONAL PARK ENTRANCE PERMIT**  
(Not transferable)

Permit No.....

Date.....

Subject to the provisions of the Wildlife (Protection) Act,1972 and the rules made thereunder, and subject to the conditions hereinafter mentioned, permission is hereby granted..... and party consisting of:

(Full name and address)

Serial No.	Name	Age
(1)	(2)	(3)

Etc. for the period of ..... days from..... to.....(both days inclusive) to enter and reside in the ..... sanctuary/national park in the ..... Forest Division, for the purpose of-

- (i) \*Transaction of lawful business
- (ii) \*Tourism

(2) Free paid:

Amount Rs.

- (i) For individuals ...
- (ii) For vehicles ...
- (iii) For camera ...

Total

\_\_\_\_\_

**Conditions**

- (1) This permit shall not entitle the holder, to hunt and trap any animals/birds without a valid special purpose permit.
- (2) The permit holder shall abide by the relevant provisions of the Wildlife (P) Act, and the Rules made thereunder.

Place:

Date:

(Seal)

(Signature and designation of the issuing authority)

\*Strike whichever is not applicable.

**FORM No. 4(C).**

(Rule 19(B)(i) )

**SANCTUARY/NATIONAL PARK ENTRANCE PERMIT**

(Not transferable)

Permit No.....

Date.....

Subject to the provisions of the Wildlife (P) Act, 1972 and the Rules made thereunder, and subject to the conditions hereinafter mentioned, permission is hereby granted to Shri..... and party consisting of :

(Full name and address)

(1) .....

(2) .....

(3) .....

(4) .....

(5) .....

Etc. for the period of ..... days from ..... to .....(both days inclusive) to enter and reside in the .....Sanctuary/National Park in the ..... Forest Division, for the purpose of-

Particulars	Payment made	
	Fee	Deposit.-
(1)	(2)	(3)
(i) Photography for scientific research Investigation for study of Wildlife and purpose ancillary or incidental thereto.		
(ii) Professional photography.		
(iii) Commercial photography.		

**Conditions**

- (1) This permit shall not entitle the holder, to hunt and trap any animals/birds without a valid special purpose permit.
- (2) The permit-holder shall abide by the relevant provisions of the Wildlife (P) Act, 1972 and the rules made thereunder.

Place:

Date:

(Seal)

(Signature and designation of  
the issuing authority)

\*Strike whichever is not applicable.

**FORM No.-5A**

(See Rule No.20)

**(Application for registration of arms)**

To

The Chief Wildlife Warden,  
.....

Sir,

I, ----- resident of -----in district of -----

State-----apply for registration of arm which was granted to me under the Arm Act, 1959.

The attested copy of licence is enclosed.

Signature of the applicant:

Date:

Place:

**Acknowledgement Slip**

Receipt of the application filed by Shri/ Smt./.....presently residing at  
..... (Full Address and Telephone Number) ..... in the Office of the  
..... is hereby acknowledged.



Signature of recipient  
Name:

Date:

Place:

➤ Strike out whichever is not applicable.

**FORM NO. 5(B)**

[Rule 20(iii)]

**REGISTRATION OF PERSONS POSSESSING ARMS**

Name and address of registered person .....

(Full name in block letters)

Profession.....Village.....District .....

(Residing within ten kilometres of .....Sanctuary/National Park)

Sl. No.	No. of licence and date of issue whether licence is for sport, self protection, or display.	Arms & ammunition the licensee is entitled to possess	
		Particulars of arms such as make, bore	Quantity of ammunition.
(1)	(2)	(3)	(4)

The area for which the licence is valid	Name and address of retainers, if any.	Date on which the licence expires.
(5)	(6)	(7)

Particular or any offence committed under the Wildlife (P) Act, 1972 or the Rules made thereunder, date, place, punishment, if any.	Particulars of any second or subsequent offence committed.	Particulars of any transfers of arms by the licensee.
(8)	(9)	(10)

Particulars of change of residence.	Remarks	Signature and designation of the registering authority.
(11)	(12)	(13)

**FORM No.-6**

(See Rule No. 21)

**(Application for inheritance of wildlife under sub-section 2(2B) of Section 40 of the Act.)**

To

The Chief Wildlife Warden,  
Union Territory of Andaman and Nicobar Islands,  
Van Sadan, Haddo,  
Port Blair- 744102.

Sir,

I, ..... resident of ..... in District of .....  
State ..... apply for inheritance of .....

- a. Species of the Wildlife.
- b. Description of the article.
- c. Whether certificate of ownership issued under section-42 of the Act is attached or not.
- d. Quantitative parameter (please describe)

Signature of Applicant:

Date:

Place:

Cut here ----- ✂ -----

**Acknowledgement Slip**

Receipt of the application filed by Shri/Smt.....presently  
residing at .....(Full Address and Telephone Number)  
..... in the Office of the ..... is hereby acknowledged.



Signature of recipient

Name:

Date:

Place:

➤ Strike out whichever is not applicable.

**FORM No.-7**

(See Rule No. 22)

**Form of Declaration of Trophy**

To

The Chief Wildlife Warden/Authorized Officer

.....

.....

Sir,

I,.....resident of.....in the District of

.....declare that I have in my control custody or possession the following:

Animal articles/Trophy derived from animals specified in Schedule I & Part II of Schedule II under the Wildlife (Protection) Act, 1972	Number	Description including name of animal from which derived	Dimension	How obtained	Premises where kept
1. Animal Article					
2. Trophy					

Yours faithfully,

Place:

Date:

Signature of the Applicant

**Form No.-8**

(See Rule No 22)

**Inventory of Stocks**

Shri.....son of.....resident of .....has declared in Form No. 7 on .....as being in control, custody or possession of animals specified in Schedule I/ Part II of Schedule II of Wildlife (Protection) Act, 1972 and/or of animal articles/trophies/uncured trophies derived therefrom as listed below.

2. On visiting the premises on .....and after making personal inquiries, the stocks specified below were found to be in the control/custody/possession of the said.....

I	Animal Articles	Stocks Declared	Stocks found in control, custody or possession after verification	Particulars of identification marks	Remark
i	Description including name of animal from which derived				
ii	Number				
iii	Dimension or weight				
iv	Premises where kept				
II	CAPTIVE ANIMALS				
i	Species				
ii	Number				
iii	Adult or Juvenile				
iv	Premises where kept				
III	TROPHIES				
i	Description including species of animal				
ii	Number				
iii	Dimension or weight				
iv	Premises where kept				

The above verification was done in the presence of the following members of the household whose signatures are appended below:

1. Name and signature of the members of household
- 2.
- 3.
- 4.

Date.....

Signature of the Chief Wildlife Warden/  
Authorized Officer

(Strike out whichever is not applicable)

**FORM No. 9(A)**

(See Rule 23)

**(CERTIFICATE OF OWNERSHIP)**

No. CWLW

मुख्य वन्य प्राणी वार्डन का कार्यालय

**OFFICE OF THE CHIEF WILDLIFE WARDEN**

अण्डमान तथा निकोबार द्वीपसमूह

**ANDAMAN AND NICOBAR ISLANDS**

हैडो, पोर्ट ब्लेयर /HADDO, PORT BLAIR.

Haddo, dated the-----, 2008

It is hereby certified that Shri/Smti.----- has under his control, custody or possession of the following animals, animal articles, trophies, uncured trophies, specified in Schedule-I or Part-II of Schedule-II to the Wildlife (Protection) Act, 1972.

Item including species from which derived		Dimension and description, and sex if possible	Number	Place where kept	Identification Mark affixed
1	2	3	4	5	6
1. Animals					
2. Animal articles					
3. Trophies					
4. Uncured trophies					

Date:

Seal:

Signature of Chief Wildlife Warden

**Form No. 9 (B)**

(See Rule 23)

**(REGISTRATION CERTIFICATE OF OWNERSHIP OF AN ELEPHANT)**

मुख्य वन्य प्राणी वार्डन का कार्यालय

**OFFICE OF THE CHIEF WILDLIFE WARDEN**

अण्डमान तथा निकोबार द्वीपसमूह

ANDAMAN AND NICOBAR ISLANDS

हैडो, पोर्ट ब्लेयर /HADDU, PORT BLAIR

Regd.No.....dated.....

NAME OF OWNER: .....

ADDRESS : .....

.....

.....

## Description of Elephant

1. Micro chip No. : .....
2. Name of the Elephant : .....
3. Age : .....
4. Sex : .....
5. Colour : .....
6. Colour of Eye : .....
7. Height : .....
8. Length : .....
9. Neck Girth : .....
10. Chest Girth : .....
11. Weight of the animal : .....
12. No. of nails : Front Rt ..... Front Lt.....  
: Hind Rt..... Hind Lt.....
13. Length of Tusk/ Tushes along : Rt.....cm. Lft.....cm  
the Curvature
14. Any other identification marks : .....
- .....
- .....
15. No. of Insurance Certificate : .....
- Dated.....of.....
- .....
16. No of Veterinary Certificate : .....
- Dated.....of.....
- .....
17. Present market value : Rs.....
18. Source of purchase : .....
- .....
- .....
19. Registration valid upto : .....

Place:.....

Date:.....

Signature of CWLW

Office  
Seal

**FORM No. 10**  
(See Rule No.24)

**(APPLICATION FORM FOR OBTAINING LICENCE BY MANUFACTURERS, TAXIDERMIST,  
DEALER ETC.)**

To

The Chief Wildlife Warden/ Wildlife Warden,

1. Name of applicant: .....
2. Profession: .....
3. Address:.....
4. If the Licence is to be issued in the name of a company, applicant relationship with that company:.....
5. Name of business / shop and address:.....
6. Name and addresses of shareholders/partners:.....
  - (i)
  - (ii)
  - (iii)
  - (iv)
  - (v)
  - (vi)
7. Location:.....
8. Licence is required to commence or carry on the business as:-
  - (i) A manufacturer of or dealer in any animal article;
  - (ii) A taxidermist;
  - (iii) A dealer in trophy or uncured trophy;
  - (iv) A dealer in captive animals;
  - (v) A dealer in meat.
9. Number and date of previous Licence, if any, (to be surrendered with the application).
10. If stocks had been duly declared under section 44(2) of the Wildlife (Protection) Act, 1972, date of declaration.
11. Species of animal in which trade/ taxidermy is proposed to be carried on, including approximate number of each species, number of animal articles to be manufactured and number of trophies and description of uncured trophies in which trade will be carried on.
12. The names of Licensees (with particulars of Licence number) from whom the applicant will acquire stocks for his trade/ taxidermy. (See section 40 of the Act).
13. Herewith enclose a Treasury receipt/ Bank Challan showing payment of fee of Rs.50/- for one year to commence or carry on the business as.....
14. I have read the Wildlife (Protection Act) 1972 and the rules made thereunder and undertake to abide by the same.

Signature of the applicant.

Place:

Date:

➤ Strike out whichever is not applicable.

**FORM NO. 11**  
**[ See rule 25 and 26 (2)]**

**FORM OF LICENCE FOR DEALING IN AND MANUFACTURE OF ANIMAL ARTICLES OR TROPHIES OR UNCURED TROPHIES**

Licence No..... dated the ..... day of ..... 20 ..

Subject to the provisions of the Wildlife (Protection) Act, 1972 and the rules made thereunder, Shri..... son of ..... Proprietor/ Manager of business/shop by the name..... situated at street in the town.....in district.....is hereby authorized to deal in animal articles, for a period of one year/commencing on the day of..... 20 .. and ending with the day of .....20 ..

2. The Licensee shall also abide by the conditions laid down below:

- (a) The Licensee shall only deal in animal articles/trophies/uncured trophies derived from the following species of animals:
  - (i)
  - (ii)
  - (iii)
  - (iv)
- (b) The licensee shall only make animal articles trophies or uncured trophies (specified in column (1) of the Table below) derived from species of animals specified in the corresponding entry in column (2) of the Table below:-

**TABLE**

Animal articles (1)	Species of animals (2)
------------------------	---------------------------

- (c) The licensee shall purchase, receive, or acquire an animal article/ trophy/uncured trophy only from a dealer or from a person licensed or as the case may be, authorized to sell or otherwise transfer the same under the Act or the rules, made thereunder.
- (d) The Licensee shall not purchase, receive or acquire or transport an animal articles/ trophy/uncured trophy in violation of the provisions of section 43 or section 48 of the Act.
- (e) The Licensee shall carry on his business only during business hours and at..... premises. The place of business may be changed only with the prior permission of the authority that has issued this licence and where the place of business has been changed, the particulars of the new premises will be entered in this licence. All animal articles, trophies and uncured trophies shall be stored only at..... premises.
- (f) This licence shall be displayed at a conspicuous place of the premises in which the business of the licensee is carried on and shall be produced for inspection on demand being made by an officer appointed under sub section (1) of section 4, or specified in sub-section (1) of section 50 of the act.

3. The licensee has paid annual fee of Rs.....

Signature of the Issuing Authority  
 Date.....

**(Strike out whichever is not applicable)**

The licence is renewed and shall be valid upto.....

(a) Signature of the Issuing Authority  
Date.....

(b) Signature of the Issuing Authority  
Date.....

## FORM NO. 12

[ See rules 25 and 26 (2) ]

## FORM OF LICENCE FOR TAXIDERMISTRY

Licence No.....dated the .....day of..... 20

Subject to the provisions of the Wildlife (Protection) Act, 1972 and the rules made thereunder, Shri..... son of ..... Proprietor/ Manager of business/shop by the name..... situated at street in the town.....in district.....is hereby authorized to do taxidermy, for a period of one year/commencing on the day of..... 20 and ending with the day of ..... 20

2. The Licensee shall also abide by the conditions laid down below:

(a) He shall do taxidermy only of trophies/uncured trophies of the following species of animals:

(i)

(ii)

(iii)

(iv)

(v)

(b) The Licensee shall purchase, receive or acquire a trophy/uncured trophy only from a dealer or from a person Licensed or as the case may be, authorized to sell or other wise transfer or hunt the same under the Act or the rules made thereunder;

(c) The Licensee shall not purchase, receive, acquire or transport a trophy/uncured trophy in violation of the provisions of section 43 or section 48 of the Act;

(d) The Licensee shall do taxidermy only during business hours and at..... premises. The place of business may be changed only with the prior permission of the authority that has issued this licence and where the place of business has been changed, the particulars of the new premises shall be entered in this licence. All trophies/uncured trophies shall be stored only at ..... premises;

(e) This Licence shall be displayed at a conspicuous place of the premises in which the business of the Licensee is carried on and shall be produced for inspection on demand being made by an officer appointed under sub-sections (1) of section, 4 or specified in sub-section (1) of section 50 of the Act.

3. The Licensee has paid annual fee of Rs.....

Signature of the Issuing Authority.

Date.....

**(Strike out whichever is not applicable)**

The licence is renewed and shall be valid upto.....

(a)

Signature of the Issuing Authority.

Date.....

(b)

Signature of the Issuing Authority.

Date.....

**FORM NO. 13**  
 [ See rules 25 and 26 (2) ]

**FORM OF LICENCE FOR DEALING IN CAPTIVE ANIMALS**

Licence No.....dated the .....day of..... 20

Subject to the provisions of the Wildlife (Protection) Act, 1972 and the rules made thereunder, Shri..... son of ..... Proprietor/ Manager of business/shop by the name..... situated at street in the town.....in district.....is hereby authorized to deal in captive animal, for a period of one year/commencing on the day of..... 20 and ending with the day of .....20 .

2. The Licensee shall also abide by the conditions laid down below:

(a) The Licensee shall deal only in captive animals specified below:-

Species	Minimum Size	Sex.
---------	--------------	------

- (b) The Licensee shall purchase, receive or acquire any of the captive animal aforesaid only from a dealer or from a person Licensed or as the case may be, authorized to capture and sell that animals under the Act or the rules made thereunder;
- (c) The Licensee shall not purchase, receive, acquire or transport any of the captive animals aforesaid in violation of the provisions of section 43 or section 48 of the Act.;
- (d) The Licensee shall carry on his business only during business hours and at..... premises. The place of business may be changed only with the prior permission of the authority that has issued this licence and where the place of business has been changed, the particulars of the new premises shall be entered in this licence. All captive animals shall be kept only at premises;
- (e) This licence shall be displayed at a conspicuous place of the premises in which the business of the Licensee is carried on and shall be produced for inspection on demand being made by an officer appointed under sub-section (1) of section 4 or specified in sub-section (1) of section 50 of the Act.

3. The Licensee has paid annual fee of Rs.....

Signature of the Issuing Authority.

Date.....

***(Strike out whichever is not applicable)***

The licence is renewed and shall be valid upto.....

(a)

Signature of the Issuing Authority.

Date.....

(b)

Signature of the Issuing Authority.

Date.....

**FORM NO. 14**

[See rules 25 and 26(2)]

**Form of Licence for Dealing in Meat**

Licence No..... dated the .....day of .....20 .....

Subject to the provisions of the Wildlife (Protection) Act, 1972 and the rules made there-  
under Shri.....son of .....

Proprietor/Manager of business/shop by the name .....  
situated at street .....in the town.....

District.....is hereby authorized to deal in meat for one year commencing on the  
.....day of .....20.....and ending with day of .....20.....

2. The Licensee shall also abide by the conditions laid down below:

(a) The Licensee is authorized to deal in meat derived only from the following animals:

Species	Minimum Size
(1)	
(2)	
(3)	
(4)	
(5)	

(b) The Licensee shall purchase, receive or acquire meat derived from any of the animals  
aforesaid only from a dealer or from a person Licensed or as the case may be authorized  
to capture and sell, or otherwise transfer such wild animals under the Act or the rules  
made thereunder;

(c) The licensee shall not purchase, receive, acquire or transport meat in violation of the  
provisions of section 43 or section 48 of the Act.;

(d) The licensee shall carry on his business only during business hours and at  
.....premises. The place of business may be changed only with the  
prior permission of the authority that has issued this licence and where the place of  
business has been changed, the particulars of the new premises shall be entered in this  
licence. All meat shall be stored only at .....premises;

(e) This licence shall be displayed at a conspicuous place of the premises in which the  
business of the Licensee is carried on and shall be produced for inspection on demand  
being made by an officer appointed under sub-section (1) of section 4, or specified in sub-  
section (1) of section 50 of the Act.

3. The Licensee has paid annual fee of Rs.....

Signature of the Issuing Authority.

Date.....

***(Strike out whichever is not applicable)***

The licence is renewed and shall be valid upto.....

(a) Signature of the Issuing Authority.

Date.....

(b) Signature of the Issuing Authority.

Date.....

**FORM NO. 15**

[See rules 26 (i)]

**Form of Application for Renewal of Licence**To  
The

1. I, .....(Full Name and Address of the applicant in block letters) hereby apply for renewal of Licence No....., dated the .....

2. The necessary receipt/Bank challan for annual fee of Rs..... is enclosed herewith.

Signature of the Applicant.

**FORM NO. 16**

[ See rules 31 (1)]

**FORM OF REGISTER TO BE MAINTAINED BY DEALERS IN CAPTIVE ANIMALS/MEAT**

Date	Description of captive animal/meat together with name of species, dimensions & sex where possible	Date of acquisition	From whom obtained (name & address of suppliers)	Nature and kind of licence held by supplier	No. of certificates of ownership, if any
1	2	3	4	5	6
Date of Disposal	Manner of disposal	Name and address of the purchaser	Bill or cash memo	Details of permission from inter-state movement, if required.	
7	8	9	10	11	

**FORM NO. 17**  
[ See rule 31 (2) ]

**FORM OF REGISTER TO BE MAINTAINED BY TAXIDERMIST/MANUFACTURE OF ANIMAL ARTICLES**

Date	Description of trophy / uncured trophy received together with name of species, dimensions & sex where possible	Date of receipt	From whom obtained (name & address of suppliers)	Nature and kind of licence held by supplier	No. of certificates of ownership, if any	Description of trophy/animal article that is to be prepared or manufactured.
1	2	3	4	5	6	7
Number to be made or prepared	Date on which the trophies/ manufactured articles are to be ready	Date of dispatch or delivery	Name and address of receiver	Details of bill/cash memo voucher		Details of permission for inter-state movement, if required
8	9	10	11	12		13

**Form No.-18**  
**[See Rule No. 34]**

(Application for permission to transport specified animal, etc.)

To

The.....  
.....  
.....

Sir,

I, .....residing at .....Taluk.....

District..... State ..... holding Licence No..... granted under section 44 (4) of the Wildlife (Protection) Act, 1972 (53 of 1972) requested that I may be granted permission to transport the following:

- 1) Species of specified animal or animal from which the animal article/ cured trophy/ uncured trophy is derived
- 2) Number
- 3) Description (including sex, if possible)
- 4) Identification mark, if any
- 5) Source of procurement and the Licence/ Permission No.
- 6) Certificate of ownership, if any
- 7) Mode of transport
- 8) Route
- 9) Period required for transport
- 10) Destination

I hereby declare that to the best of my knowledge and belief the information furnished therein is true and complete.

Signature of the applicant:

Place:

Date:

**Acknowledgement Slip**

Receipt of the application filed by Shri/ Smt ..... presently residing at ..... (Full Address and Telephone Number) ..... in the Office of the ..... is hereby acknowledged.



Signature of recipient  
Name:  
Date:  
Place:

➤ Strike out whichever is not applicable.

**FORM No.19**

(See Rule No.34)

(Permission to transport specified animal, etc.)

मुख्य वन्य प्राणी वार्डन का कार्यालय

**OFFICE OF THE CHIEF WILDLIFE WARDEN**

अण्डमान तथा निकोबार द्वीपसमूह

ANDAMAN AND NICOBAR ISLANDS

हेडो, पोर्ट ब्लेयर /HADDU, PORT BLAIR.

Haddo, dated the....., 2008

Shri..... holding Licence No..... granted under section 44(4) of the Wildlife (Protection) Act, 1972 is hereby permitted to transport in the manner prescribed below specified animal/ animal article/ cured trophy/ uncured trophy derived from specified animal, from..... to.....

- (i) Mode of transport
- (ii) Route
- (iii) Period allowed for transport
- (iv) Remarks

Issued by me this..... day of.....

Signature

Designation

Seal:

Place:

Date:

➤ Strike out whichever is not applicable.

*Van Sachin*

**AGREEMENT**

I, ....., S/o....., resident of ....., In-charge of....., Feature Film/ Documentary Film, for which permission of shooting has been granted by the Chief Wildlife Warden, Andaman & Nicobar Islands vide No..... dt....., do hereby agree to abide the following terms & conditions:

1. All the prescribed fees for shooting and entry in respect of all entrants will be paid by me.
2. I will ensure that there will not be (a) any collection of or damage to flora and fauna of the Protected Area, (b) littering and garbage, if any would be brought back.
3. Plastic bags and plastic bottles will not be used by me or my party.
4. No cooking or lighting of fire will be done by me or my party.
5. Boats authorized to ply within the National Park/Wildlife Sanctuary will be used.
6. No fire arms, ammunitions, explosives, hazardous chemicals or any equipment which may cause damage to Wildlife/ Marine life or its habitat would be carried inside the National Park/ Wildlife Sanctuary.
7. All shooting works will be completed during the day time and no person of the shooting party will stay inside the Protected Area unless permitted specially by the Chief Wildlife Warden.

Place:  
Date:

Signature  
(Authorized Signatory)  
Address.....  
.....

***In the presence of following witnesses***

1.....  
(Signature)  
(Name & Address)  
Date:

2.....  
(Signature)  
(Name & Address)  
Date:

**Lt.Genl. (Retd.) Bhopinder Singh,**  
Lieutenant Governor (Administrator),  
Andaman & Nicobar Islands.

By order and in the name of the Administrator,

Sd/-  
**(S.S. Choudhury)**  
Secretary (Environment & Forests)  
Andaman & Nicobar Islands.